

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-04-2024 AT 10:30 AM**

**CP(IB) No.97/7/HDB/2018
Cont. A (IBC) 21/2023 in CP(IB) No.97/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Ltd

...Financial Creditor

AND

Bheema Cements Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Cont. A (IBC) 21/2023

Mr G Madhusudhan Rao, Erstwhile Resolution Professional present through Video Conference.

Party/SRA called absent.

Learned proxy Counsel Smt Sandhya Rani, for SRA/Contemnor present physically and submits that the SRA has been hospitalized and a medical proof to that effect will be filed and an adjournment is sought. Compliance of the direction not reported. Matter passed over.

Matter called again. Memo filed enclosing the copy of the agreement of sale entered by contemnor, copy of NCLAT order dated 19.01.2024 and medical certificates. Compliance must be reported by 04.04.2024. Call on 04.04.2024 for reporting compliance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)